## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)



## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 99:08:2017 AT 10.30 AM

TRANSFER PETITION NO.	CP (TCAA) No.55/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP/394/2016
NAME OF THE COMPANY	Genome Valley Tech Parks & Incubators Pvt.
NAME OF THE TRANSFEROR/DEMERGER COMPANY	Genome Valley Tech Parks & Incubators Pvt. Ltd
NAME OF THE TRANSFEREE/RESULTING COMPANY	•
UNDER SECTION	391/394

## Counsel for TRANSFEROR/DEMERGER COMPANY

Π	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
	V.S. Rajn	advocalé	VSRain@ reditt.com. 9848083415	How V.S. Risa

## Counsel for TRANSFEREE/RESULTING COMPANY

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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			41 70

**Enclosed Order Sheet** 

Heard Shri V.S. Raju, Learned Counsel for the Petitioner.

The Learned Counsel for the Petitioner is directed to submit the following clarification.

- 1. What is the share holding pattern of the pre and post scheme of arrangement?
- 2. Whether the company has complied with the Rules relating to collection of deposits.

Post the case on 12.09.2017.

Member (T)

Member (J)

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